

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/906/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Naim Uddin Ahmed,
Presiding officer, MACT No. 2
Kamrup(M), Guwahati.

Dated Guwahati, the 21st February, 2022.

Sub:- **Casual leave.**

Ref:- No. MACT2K/1058/22 dated 17.02.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 28.02.2022 and 02.03.2022 along with station leave permission, from the morning of 27.02.2022 till the evening of 02.03.2022. However, your prayer to take your official vehicle to another state has not been accepted. You have been advised to arrange private transportation for your journey outside the state.** Further, the P.O., STAT, Assam & Member, MACT No. 1, Kamrup(M), Guwahati and in his absence the Member, MACT No. 3, Kamrup(M), Guwahati shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-129/2006/907-908-909/A, dated , 21-02-2022
Copy to:

1. The P.O., STAT, Assam & Member, MACT No. 1, Kamrup(M), Guwahati.
2. The Member, MACT No. 3, Kamrup(M), Guwahati
3. The Project Manager, Gauhati High Court

JT.REGISTRAR (VIGILANCE)

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